

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A.NO.176 of 2012
Cuttack this the 8th day of January, 2013

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

Santosh Kumar Senapati
Aged about 59 years,
S/o. late Krusna Senapati,
Qr.No.C2L2-4, Gopabandhu Nagar
Chhend Colony, Phage-II
PO-Rourkela-15, PS-Chhend
Dist-Sundargarh(Orissa)

(By Advocates:M/s.B.Nayak & P.K.Dash)

...Applicant

-VERSUS-

1. M/s.SAIL, Rourkela Steel Plant, Rourkela
Represented through its Managing Director
having its works and office at Rourkela,
PO-Rourkela-769011, PS-Tangarpali,
Dist-Sundargarh, orissa
2. Managing Director, SAIL,
Rourkela Steel Plant, Rourkela,
At-Rourkela,
PO-Rourkela-769011,
PS-Tangarpali,
Dist-Sundargarh, Orissa
3. Asst.General Manager (PL) IR, R & PIS, SAIL,
Rourkela Steel Plant, Rourkela at Rourkela,
PO-Rourkela-769011,
PS-Tangarpali,
Dist-Sundargarh, Orissa

...Respondents

(By Advocates: M/s.J.Patnaik, B.Mohanty & T.K.Patnaik)

ORDER(Oral)

MR.A.K.PATNAIK, MEMBER(J):

Shri T.K.Patnaik, Assisting Counsel of Shri J.Patnaik, learned Senior Counsel appearing on behalf of Respondent-SAIL has filed an affidavit dated 19.11.2012 stating therein that the prayer made by the applicant in the O.A. has been granted by making payment of Rs.1,20,028/- towards VR Compensation and therefore, there is nothing more to be adjudicated in the matter.

2. On 19.12.2012, when this matter came up, none had appeared for the applicant. To-day also, none has appeared for the applicant. In view of this, I do not feel it proper to keep the matter pending any further.

✓ Aukh

3. For the reasons aforesaid, the O.A. is disposed of for having become infructuous.

No costs.

A.K.PATNAIK
(A.K.PATNAIK)
MEMBER(J)

Bks

